

आयकर अपीलीय अधिकरण, 'सी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' (SMC) BENCH: CHENNAI**

**श्री अब्राहम पी. जॉर्ज, लेखासदस्य के समक्ष
BEFORE SHRI ABRAHAM P.GEORGE, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.753/Chny/2018

निर्धारण वर्ष /Assessment Year: 2014-15

Shri Arumugam Biragalathan,
No.46-A, 1st Floor, Front Portion,
Venus Nagar, Kolathur,
Chennai-600 099.

Vs. The Income Tax Officer,
Non-Corporate Ward-19(2),
Ayakar Bhavan, 4th Floor,
Chennai-600 034.

[PAN: BBNPB 7708 R]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by	:	None
प्रत्यर्थी की ओर से /Respondent by	:	Mr.B.Sagadevan, JCIT
सुनवाई की तारीख/Date of Hearing	:	31.07.2018
घोषणा की तारीख /Date of Pronouncement	:	01.08.2018

आदेश / O R D E R

PER ABRAHAM P.GEORGE, ACCOUNTANT MEMBER:

When this appeal was called up for hearing, it was noticed that the assessee despite being notified defects in Form No.36 and non-filing of grounds of appeal that were filed before the Ld.CIT(A), has not responded or rectified the defects. Unless, the defects pointed out by the Revenue are rectified, the appeal cannot be entertained.

2. In the result, the appeal filed by the assessee is dismissed as defective.

Order pronounced on the 1st day of August, 2018, in Chennai.

Sd/-

(अब्राहम पी. जॉर्ज)

(ABRAHAM P.GEORGE)

लेखा सदस्य/ACCOUNTANT MEMBER

चेन्नई/Chennai,

दिनांक/Dated: August 01, 2018.

TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant

2. प्रत्यर्थी/Respondent

3. आयकर आयुक्त (अपील)/CIT(A)

4. आयकर आयुक्त/CIT

5. विभागीय प्रतिनिधि/DR

6. गार्ड फाईल/GF